

SC No.1437/16  
State vs. Amrit Singh

25.07.2020

Present: None

In view of order No.4503-23/Judl.Br./East/KKD  
Dated 15.07.2020 of the office of the Ld. District & Sessions  
Judge (East), the matter is adjourned for 14.08.2020 for P.E.

(SURINDER KUMAR SHARMA)  
Additional Sessions Judge –05  
Karkardooma Courts (East District)  
Delhi/25.07.2020

FIR No.302/2019 (IA No. 2/2020)  
P.S. Geeta Colony  
U/s 302/201/34/120B IPC  
State Vs. Arjun Dhingra

25.07.2020

This application has been sent to me through e-mail by the Reader. It is stated that Dr. S.K.Gautam Ld. ASJ has been advised Home Quarantine for a period of 14 days w.e.f. 15.07.2020. The Link Court of Dr. S.K.Gautam Ld. ASJ is Sh. Ajay Gupta, Ld. ASJ who is attending some training programme of Delhi Judicial Academy.

The application is taken up for hearing as per order no. 8854-8863/ D & SJ (East)/ KKD/Delhi dated 26.11.2019.

Present Sh. Dheeraj Jain, Counsel for the applicant/  
accused Arjun Dhingra.  
Sh. A.K.Mishra, Ld. Addl. PP for State.

The proceedings were conducted through video conferencing on Cisco Webex.

Arguments heard. Reply perused.

It was submitted by the counsel for the applicant/ accused that the applicant/ accused is in JC since 03.10.2019. He submitted that the father of the applicant/ accused is suffering from eyes ailment and he has to undergo eye surgery. It was argued that the applicant/ accused has to take care of his ailing father and therefore, he may be granted interim bail.

On the other hand, the application was opposed by the Ld. Addl. PP on the ground that applicant/ accused is involved in a case of murder. The applicant/ accused has brutally murdered the victim. It was also submitted that as per

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the report of the IO there are other family members who can take care of the father of the applicant/ accused and therefore, the application may be dismissed.

The applicant/ accused is facing trial in a murder case. As per the submission of the Ld. Addl. PP there are other family members who can take care of the father of the applicant/ accused. Therefore, under these circumstances, I do not see any justification to grant interim bail to the applicant/ accused. The application is dismissed.

The application stands disposed off, accordingly.

Copy of this order be sent to Id. Counsel for the applicant/ accused through e-mail.

Original order has been retained by the undersigned and the same shall be submitted in the concerned court in due course. Copy of this order be sent to the Reader who shall send the same to the Computer Branch for uploading the same on the website.

(SURINDER KUMAR SHARMA)  
Additional Sessions Judge –05  
Karkardooma Courts (East District)  
Delhi/25.07.2020

SC No.856/18  
FIR No. 465/2017(IA No. 10/2020)  
P.S. New Ashok Nagar  
U/s 365/302/201/120-B/34 IPC  
State Vs. Gopal

25.07.2020

This application has been sent to me through e-mail by the Reader. It is stated that Dr. S.K.Gautam Ld. ASJ has been advised Home Quarantine for a period of 14 days w.e.f. 15.07.2020. The Link Court of Dr. S.K.Gautam Ld. ASJ is Sh. Ajay Gupta, Ld. ASJ who is attending some training programme of Delhi Judicial Academy.

The application is taken up for hearing as per order no. 8854-8863/ D & SJ (East)/ KKD/Delhi dated 26.11.2019.

Present Sh. Jai Subhash Thakur, Counsel for the  
applicant/ accused Gopal.  
Sh. A.K.Mishra, Ld. Addl. PP for the State.

The proceedings were conducted through video conferencing on Cisco Webex.  
Arguments heard. Reply perused.

It was submitted by the ld. counsel for the applicant/ accused that the applicant/ accused is in JC since 09.12.2017 and therefore, he may be released on interim bail for 45 days as per the Guidelines dated 18.05.2020 passed by the High Powered Committee of the Hon'ble Delhi High Court. It was also argued that the material witnesses have been examined and they have not supported the prosecution case.

On the other hand, the application was opposed by the Ld. Addl. PP on the ground that the applicant/ accused is a previous convict and he is also involved in a number of other criminal cases. Therefore, he does not deserve interim

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bail.

The applicant/ accused is seeking interim bail as per the Guidelines dated 18.05.2020 passed by the High Powered Committee of the Hon'ble Delhi High Court. As per the report received from the Jail the applicant/ accused has been already convicted in case FIR No. 32042/2016 PS Anand Vihar u/s 379/411 IPC. As per the report of IO there is one other FIR No. 236/17 u/s 307 IPC PS Kasna, Gautam Budh Nagar (U.P.) against the applicant/ accused. The IO has also submitted previous involvement report of the applicant/ accused which shows his involvement in seven cases. As per report of IO the investigation of this case was conducted by Anti Human Trafficking Unit, Crime Branch of Delhi Police, as per the order of the Hon'ble Delhi High Court. Therefore, under these circumstances, the case of the applicant/ accused is not covered under the Guidelines dated 18.05.2020 passed by the High Powered Committee of the Hon'ble Delhi High Court. The application is dismissed.

The application stands disposed off accordingly.

Copy of this order be sent to Id. Counsel for the applicant/ accused through e-mail.

Original order has been retained by the undersigned and the same shall be submitted in the concerned court in due

SC No.856/18  
FIR No. 465/2017(IA No. 10/2020)  
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course. Copy of this order be sent to the Reader who shall send the same to the Computer Branch for uploading the same on the website.

(SURINDER KUMAR SHARMA)  
Additional Sessions Judge –05  
Karkardooma Courts (East District)  
Delhi/25.07.2020

SC No.230/2016  
FIR No.838/2015 (IA No. 01/2020)  
P.S. New Ashok Nagar  
U/s 302/34 IPC  
State Vs. Gulistan

25.07.2020

This application has been sent to me through e-mail by the Reader. It is stated that Dr. S.K.Gautam Ld. ASJ has been advised Home Quarantine for a period of 14 days w.e.f. 15.07.2020. The Link Court of Dr. S.K.Gautam Ld. ASJ is Sh. Ajay Gupta, Ld. ASJ who has been attending some training programme of Delhi Judicial Academy.

The application is taken up for hearing as per order no. 8854-8863/ D & SJ (East)/ KKD/Delhi dated 26.11.2019.

Present Sh. A.K.Bali, Counsel for the applicant/ accused Gulistan.  
Sh. A.K.Mishra, Ld. Addl. PP for the State.  
The proceedings were conducted through video conferencing on Cisco Webex.  
Arguments heard.

This is an application u/s 439 Cr.P.C. moved on behalf of the applicant/ accused for grant of interim bail/bail.

The applicant/ accused Gulistan is seeking interim bail for 45 days as per the Guidelines dated 18.05.2020 passed by the High Powered Committee of the Hon'ble Delhi High Court. It was submitted that the co-accused is on interim bail. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is in JC since 27.06.2015 and she is not involved in any other case. It was submitted that the applicant/ accused has been falsely implicated in this case.

On the other hand, the bail application was

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opposed by the Ld. Addl. PP for the State on the ground that the case of the applicant/ accused is not covered under the Guidelines dated 18.05.2020 passed by the High Powered Committee of the Hon'ble Delhi High Court. It was submitted that one such application moved by the applicant/ accused for grant of interim bail was dismissed by Shri Sanjeev Kumar-I Ld. ASJ (SFTC), East, KKD Courts, Delhi vide his order dated 08.06.2020.

The applicant/ accused is seeking interim bail as per the Guidelines dated 18.05.2020 passed by the High Powered Committee of the Hon'ble Delhi High Court. As per the submissions of Ld. Addl. PP one such application was dismissed by Shri Sanjeev Kumar-I Ld. ASJ (SFTC), East, KKD Courts, Delhi vide his order dated 08.06.2020. The said application was dismissed after the issuance of the Guidelines dated 18.05.2020 passed by the High Powered Committee of the Hon'ble Delhi High Court. The Ld. ASJ while dismissing the application of the applicant/ accused has also considered and discussed the Guidelines dated 18.05.2020 passed by the High Powered Committee of the Hon'ble Delhi High Court. There is no change in circumstances after the dismissal of the application vide order dated 08.06.2020. Therefore, under these circumstances, I do not see any merit in the application

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and the same is dismissed.

The application stands disposed off, accordingly.

Copy of this order be sent to the Ld. Counsel for the applicant/ accused through e-mail.

Original order has been retained by the undersigned and the same shall be submitted in the concerned court in due course. Copy of this order be sent to the Reader who shall send the same to the Computer Branch for uploading the same on the website.

(SURINDER KUMAR SHARMA)  
Additional Sessions Judge –05  
Karkardooma Courts (East District)  
Delhi/25.07.2020

FIR No. 238/19  
P.S.Mayur Vihar  
U/s 395/397/34 IPC  
State Vs. Mohsin

25.07.2020

This application has been sent to me through e-mail by the Reader. It is stated that Sh. Ajay Gupta Ld. ASJ is attending some training programme of Delhi Judicial Academy. The Link court of Sh. Ajay Gupta Ld. ASJ is Dr. S.K.Gautam Ld. ASJ, who has been advised Home Quarantine for a period of 14 days w.e.f. 15.07.2020.

The application is taken up for hearing as per order no. 8854-8863/ D & SJ (East)/ KKD/Delhi dated 26.11.2019.

Present Sh. Digvejender Sharma, Advocate for the applicant/ accused Mohsin.  
Sh. I.U.H.Siddique, Ld. Addl. PP for the State.

The proceedings were conducted through video conferencing on Cisco Webex.

Arguments heard.

This is an application moved on behalf of the applicant/ accused for extension of interim bail.

It was submitted by the Ld. Counsel for applicant/ accused that the applicant/ accused was granted interim bail by Shri Ajay Gupta Ld. ASJ, KKD Courts, Delhi vide his order dated 29.06.2020. The applicant/ accused was released from the Jail on 08.07.2020. It was submitted that as per the Guidelines of the Hon'ble Delhi High Court, the applicant/ accused is entitled for the extension of interim bail.

On the other hand, the application was opposed by the Ld. Addl. PP on the ground that the applicant/ accused

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should have surrendered in the Jail on 22.07.2020. It was submitted by the Ld. Addl. PP for the State that there is no ground to extend the interim bail of the applicant/ accused and therefore, the application may be dismissed.

The applicant/ accused is on interim bail. The Hon'ble Delhi High Court vide order dated 13.07.2020 passed in W.P.(C) 3037/2020 has extended the interim bail/ bails granted by the various courts. The interim bail of the applicant/ accused stands extended in terms of the order dated 13.07.2020 passed by the Hon'ble Delhi High Court in W.P. (C) 3037/2020. Therefore, under these circumstances, there is no requirement for passing any order on the application. The application stands disposed off, accordingly.

Copy of this order be sent to the Ld. Counsel for the applicant/ accused through e-mail. Copy of this order be sent to the Jail Superintendent for information through e-mail.

Original order has been retained by the undersigned and the same shall be submitted in the concerned court in due course. Copy of this order be sent to the Reader who shall send the same to the Computer Branch for uploading the same on the website.

(SURINDER KUMAR SHARMA)  
Additional Sessions Judge –05  
Karkardooma Courts (East District)  
Delhi/25.07.2020

FIR No.111/2019  
P.S.Geeta Colony  
U/s 392/397/398 IPC  
State Vs. Monu @ Monu Seth

25.07.2020

This application has been sent to me through e-mail by the Reader. It is stated that Sh. Ajay Gupta Ld. ASJ is attending some training programme of Delhi Judicial Academy. The Link court of Sh. Ajay Gupta Ld. ASJ is Dr. S.K.Gautam Ld. ASJ, who has been advised Home Quarantine for a period of 14 days w.e.f. 15.07.2020.

The application is taken up for hearing as per order no. 8854-8863/ D & SJ (East)/ KKD/Delhi dated 26.11.2019.

Present Sh. Dinesh Yaduvanshi, Advocate for the applicant/ accused.  
Sh. I.U.H.Siddique, Ld. Addl. PP for the State.

The proceedings were conducted through video conferencing on Cisco Webex.  
Arguments heard.

This is an application moved on behalf of the applicant/ accused for extension of interim bail.

It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused was granted interim bail on 20.06.2020 for 30 days. He was released from the Jail on 25.06.2020. It was submitted that the daughter of the applicant/ accused is not well and is under treatment. It was submitted that the applicant/ accused is the only bread earner in his family. Therefore, the interim bail of the applicant/ accused may be extended.

On the other hand, the application was opposed by the Ld. Addl. PP for the State stating that there is no

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ground for extension of the interim bail and therefore, the application may be dismissed.

The applicant/ accused is on interim bail. The Hon'ble Delhi High Court vide order dated 13.07.2020 passed in W.P.(C) 3037/2020 has extended the interim bail/ bails granted by the various courts. The interim bail of the applicant/ accused stands extended in terms of the order dated 13.07.2020 passed by the Hon'ble Delhi High Court in W.P. (C) 3037/2020. Therefore, under these circumstances, there is no requirement for passing any order on the application.

The application stands disposed off, accordingly.

Copy of this order be sent to the Ld. Counsel for the applicant/ accused through e-mail.

Copy of this order be sent to the Jail Superintendent for information through e-mail.

Original order has been retained by the undersigned and the same shall be submitted in the concerned court in due course. Copy of this order be sent to the Reader who shall send the same to the Computer Branch for uploading the same on the website.

(SURINDER KUMAR SHARMA)  
Additional Sessions Judge –05  
Karkardooma Courts (East District)  
Delhi/25.07.2020

FIR No.200/2019  
P.S. Patparganj Industrial Area  
U/s 20/61/85 NDPS Act  
State Vs. Gurjeshwar Singh

25.07.2020

Today at about 1.45 p.m. I received a call from mobile number 8178758051. The caller told her name as Ms. Monica Sehgal and also told that she is Reader in the court of Sh. Ajay Gupta, Ld. ASJ. She apprised me that the above mentioned bail application was listed for today but due to inadvertence this application could not be mentioned in the cause list. Now, the application has been sent on my e-mail.

Present None.

This application has been moved by applicant/accused Gurjeshwar Singh for extension of his interim bail for six weeks. The said interim bail was granted vide order dated 24.06.2020 for a period of 30 days.

The application be put up for hearing on 27.07.2020.

The counsel for the applicant/ accused and the Ld. Addl. PP be apprised of the same in this regard. Interim bail of the applicant/ accused is extended till 27.07.2020 on the previous terms and conditions.

Copy of this order be sent to the Ld. Counsel for the applicant/ accused through e-mail.

Copy of this order be sent to the Jail Superintendent for information through e-mail.

Original order has been retained by the undersigned and the same shall be submitted in the concerned court in due course. Copy of this order be sent to the Reader who shall send the same to the Computer Branch for uploading the same on the website.

(SURINDER KUMAR SHARMA)  
Additional Sessions Judge –05  
Karkardooma Courts (East District)  
Delhi/25.07.2020